

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1843

ANSWERED ON:01.12.2009

VEHICLES EXEMPTED FROM PAYMENT OF TOLL TAX

Reddy Shri Mekapati Rajamohan;Yadav Shri Hukamdeo Narayan

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of categories of vehicles exempted from paying toll tax as per the toll policy;

(b) whether the Union Government proposes to exempt elected legislators, Union and State Government vehicles and some more categories from paying toll tax; and

(c) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (SHRI R.P.N. SINGH)

(a) In accordance with section 3 (4) of the National Highway Fee (Determination of Rates and Collection) Rules, 2008, no fee is levied for the use of the section of national highway, permanent bridge, bypass or tunnel, as the case may be, by two wheelers, three wheelers, tractors and animal drawn vehicles, where no service road or alternative road is available in lieu of the said national highway, permanent bridge, bypass or tunnel.

(b) to (c) The Government has undertaken an exercise for review of the National Highways Fee (Determination of Rates and Collection) Rules, 2008 keeping in view various suggestions made by various stakeholders.